



**IN THE HIGH COURT OF KARNATAKA AT BENGALURU**

**DATED THIS THE 23<sup>RD</sup> DAY OF FEBRUARY, 2026**

**BEFORE**

**THE HON'BLE MR. JUSTICE M.NAGAPRASANNA**

**CRIMINAL PETITION NO. 4841 OF 2023 (482(Cr.PC) /**  
**528(BNSS))**

**C/W**

**CRIMINAL PETITION NO. 5427 OF 2023**

**IN CRL.P No. 4841/2023**

**BETWEEN:**

MRS KOKILA  
W/O MOHAN D. AMIN,  
AGED ABOUT 43 YEARS,  
R/A BACHOTTU HOUSE,  
KUNTALA NAGARA,  
MOODUBELE VILLAGE,  
UDUPI DISTRICT- 576 120.

...PETITIONER

(BY SRI. DILRAJ JUDE ROHIT SEQUEIRA., ADVOCATE)

**AND:**

1. STATE OF KARNATAKA  
THE STATION  
HOUSE OFFICER,  
SHIRVA POLICE STATION,

REPRESENTED BY  
STATE PUBLIC PROSECUTOR,  
HIGH COURT OF KARNATAKA,





AMBEDKAR VEEDHI,  
BANGALORE-560001.

2. KITTY POOJARTHY,  
W/O LATE POOVAYYA POOJARY,  
AGED ABOUT 89 YEARS,

R/A BACHOTTU HOUSE,  
KUNTHALA NAGAR,  
MOODUBELLE VILLAGE,  
UDUPI DISTRICT- 576 120.

...RESPONDENTS

(BY SRI. B.N.JAGADEESH, ADDL.SPP)

THIS CRL.P IS FILED U/S.482 CR.P.C BY THE ADVOCATE FOR THE PETITIONER PRAYING THAT THIS HONOURABLE COURT MAY BE PLEASED TO QUASH THE COMPLAINT AND FIR IN CR.NO.3/2018, PERTAINING TO THE SHIRVA P.S., NOW PENDING ON THE FILE OF HONBLE COURT OF III ADDL.CIVIL JUDGE AND J.M.F.C UDUPI FOR THE OFFENCE P/U/S 504,323,324 OF IPC., AND ETC.

**IN CRL.P NO. 5427/2023**

**BETWEEN:**

1. SUNANDA  
W/O RAGHUNATH,  
AGE ABOUT 49 YEARS,  
R/O KUNTHALANAGARA,



MANIPURA POST,  
BELLE VILLAGE,  
UDUPI DISTRICT- 576102

2. KITTI POOJARTHI  
W/O LATE SOMAYYA POOJARY  
AGE ABOUT 89 YEARS,  
R/O KUNTHALANAGARA,  
MANIPURA POST,  
BELLE VILLAGE,  
UDUPI DISTRICT - 576102
3. CHNADRA SHEKARA  
S/O L SHEENA POOJARY  
AGED ABOUT 52 YEARS,  
R/O BALAIPADE,  
KUTHPADI POST,  
KUTHPADI VILLAGE,  
UDUPI DISTRICT- 576102

...PETITIONERS

(BY SRI. DILRAJ JUDE ROHIT SEQUEIRA., ADVOCATE)

**AND:**

1. STATE OF KARNATAKA  
THE STATION HOUSE OFFICER,  
SHIRVA POLICE STATION,

REPRESENTED BY  
STATE PUBLIC PROSECUTOR,  
HIGH COURT OF KARNATAKA,  
AMBEDKAR VEEDHI,  
BANGALORE - 560001



2. MRS. KOKILA,  
W/O MOHAN D. AMIN,  
AGED ABOUT 38 YEARS,  
R/A BACHOTTU HOUSE,  
KUNTHALA NAGARA,  
MOODUBELLE VILLAGE,  
UDUPI DISTRICT - 576120

...RESPONDENTS

(BY SRI. B.N.JAGADEESH, ADDL.SPP)

THIS CRL.P IS FILED U/S.482 CR.P.C BY THE  
ADVOCATE FOR THE PETITIONER PRAYING THAT THIS  
HONOURABLE COURT MAY BE PLEASED TO QUASH THE  
COMPLAINT AND FIR IN CR.NO.3/2018 PERTAINING TO  
THE SHIRVA POLICE STATION NOW PENDING ON THE FILE  
OF III ADDITIONAL CIVIL JUDGE AND J.M.F.C., UDUPI FOR  
THE OFFENCE P/U/S 109, 506, 34, 504, 323, 324 OF IPC.

THESE PETITIONS, COMING ON FOR ORDERS, THIS DAY,  
ORDER WAS MADE THEREIN AS UNDER:

CORAM: HON'BLE MR. JUSTICE M.NAGAPRASANNA



**ORAL ORDER**

The learned Addl. SPP for respondent No.1 - State on instructions and verifications of the records submits that the charges have been framed in the case at hand and trial is in progress. The charges are framed long before filing of the present petitions.

2. In that light, the petition is disposed of, reserving liberty to the petitioner to urge all contentions raised before this Court and before the concerned Court at the appropriate time.

3. With the aforesaid observations, the petitions stand disposed.

4. In view of disposal of the petitions, pending applications, if any do not survive for consideration. Accordingly, the same are disposed of.

**Sd/-**  
**(M.NAGAPRASANNA)**  
**JUDGE**